

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 401

IA/5321/ND/2020 in IB/835/ND/2020

IN THE MATTER OF:

Mr. Sanjeev Aggarwal & Ors	...	Applicant
Versus		
M/s Supertech Township Project Limited	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 08.02.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Piyush Singh, Mr. Akshay Srivastava,
	: Mr. Vivek Kumar, Advs.
For the Respondent	: Mr. Rishi Kapoor, Ms. Deboluha Dutta, Advs.

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)

ORDER

IB/835/ND/2020

Learned Counsel for the applicant and Learned Counsel for the respondent are present physically.

IA/5321/ND/2020

Learned Counsel for the applicant and Learned Counsel for the respondent are present physically. Learned Counsel for the applicant has completed his arguments. Learned counsel for the respondent has submitted his arguments. For continuation of the arguments on behalf of the respondent, let this matter be posted to 01.03.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)